

CENTRAL ELECTRICITY REGULATORY COMMISSION
7th Floor, Core-3, Scope Complex, Lodi Road, New Delhi 110 003
(Tele No.24361051 FAX No.24360010)

No. L-7/25(5)/2003-CERC

New Delhi the 8th February, 2008

PUBLIC NOTICE

Subject: Draft amendments of the regulations on terms and conditions of tariff

In exercise of powers conferred under Electricity Act, 2003 (the Act), the Commission has made draft regulations to further amend the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004. The draft regulations are annexed to this notice. An explanatory memorandum in support of the amendments proposed has also been annexed for proper appreciation of the basis for the amendment to existing regulations.

2. Notice is hereby given under sub-section (3) of Section 178 of the Act read with Section 23 of the General Clauses Act, 1897, that comments/suggestions/objections on the draft regulations may be sent to the undersigned latest by 7.3.2008.

3. The comments/suggestions/objections received after that in the Commission's office may not be considered while finalising these regulations.

Sd/-
(K.S. Dhingra)
Chief (Law)